

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 01st day of November, 2004.

Original Application No. 1279/04

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

Hon'ble Mrs. Reli Srivastava, Member- A.

Jagdamba Prasad S/o Sri R.P.L. Srivastava,
R/o Vill. Khadra, Post-Bhawanipur, Distt. Basti.

.....Applicant

Counsel for the applicant:- Sri R.S. Shukla

V E R S U S

1. Union of India through the Secretary,
M/o Post and Telegraph, New Delhi.
2. Post Master, Basti
Distt. Basti.
3. The Sub Divisional Inspector (P),
Sub Division, Harraiyा, Distt. Basti.
4. The Sub Post Master (Kalwari),
Distt. Basti.
5. Ram Bricha through Post Sub Division,
Harraiyा, Distt. Basti.

.....Respondents

Counsel for the respondents :- Sri Saumitra Singh

O R D E R

By Hon'ble Mr. Justice S.R. Singh, VC.

Sri R.S. Shukla, learned counsel for the applicant is permitted to implead the Senior Superintendent of Post Offices, Basti as party respondent No. 6 to the O.A.

The applicant, it appears, was appointed as Extra Departmental Delivery Agent (EDDA) vide order dated 19.01.1998 (Annexure-3). According to the said appointment order, the applicant's appointment as EDDA, Dihukpura was on contract basis but his services were to be governed by

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the Post and Telegraphs Extra Departmental Agents (Conduct and Service) Rules, 1964 as amended from time to time. The allegation in the O.A is that subsequently the applicant was appointed as Village Post Man on 30.11.2002 on which post he has been working. The official respondents, it is submitted, have now ~~in place of the applicant~~ ⁹ has been appointed Sri Ram Bricha, respondent No. 5 as Post Master of village Kalwari in Harraiya Sub Division. The case of the applicant is that he was ~~entitled~~ ⁹ entitled for regularisation on the post ~~for~~ ⁹ which the official respondents have illegally appointed the 5th respondent. The applicant has however, not filed any appointment order with reference to the post of Post Man. The reliefs claimed are firstly that the respondents may be directed to regularise the service of the applicant as Village Post Man, Kalwari, Distt. Basti; and secondly, that they may be directed not to interfere in the functioning of the applicant as Village Post Man.

3. We have heard counsel for the applicant and Sri S. Singh who has accepted notice for the official respondent Nos. 1 to 4. We are of the view that it would meet ends of justice if the O.A is disposed of at the admission stage with direction, if the applicant files a representation for redressal of his grievance, the SSPO, Basti shall look into the grievance of the applicant and dispose of his representation by means of reasoned and speaking order to be passed and communicated to the applicant within a period of one months from the date of receipt of a copy of this order alongwith representation.

4. The O.A is disposed of accordingly with above direction. No costs.

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Member- A.

RRG
Vice-Chairman.

/Anand/